## CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

## **ORIGINAL APPLICATION NO.751 OF 2016**

Date Of Decision: - 7th January, 2019.

CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A). HON'BLE SHRI. R. N. SINGH, MEMBER (J).

## Shri. Rup Ram

S/o. Late Shri. Mohanlal Shankhala, Aged 72 years, Retd. Civilian Gazetted Officer (Instructor Class 'C'), Group 'A' Gazetted, 2 ASC Training Centre Post Agram, Bangalore – 560 007, Now R/a Plot No.30, Gut No.32, Ex-Servicemen Colony, Padegaon, Aurangabad (Maharashtra) 431002. (Applicant In person)

....Applicant

### Versus

#### The Union of India 1.

Through the Secretary (Defence), Ministry of Defence, Government of India, Room No. 101-A, South Block, DHQ PO, New Delhi 110011.

#### 2. The Chief of the Army Staff,

Integrated Headquarters of Ministry of Defence (Army), South Block, DHO PO. New Delhi 110011.

#### The Director General of Supplies and Transport 3.

Directorate General of Supplies and Transport Quartermaster General's Branch, Integrated Headquarters of Ministry of Defence (Army), Sena Bhavan, New Delhi 110105.

#### 4. The Commandant

2 ASC Training Centre Post Agram, Bangalore – 560 007.

## The Controller General of Defence Accounts,

Ulhan Battar Road, Palam, Delhi Cantt.- 110010.

- **6.** The Principal Controller of Defence Accounts, 107, Lower Agram Road, Post Agram, Bangalore 560007.
- 7. The Principal Controller of Defence Accounts, (Pensions), Draupadighat, Allahabad (UP) 211014. ....Respondents (Respondents by Advocate Shri. R.R. Shetty)

# ORDER (ORAL) PER:- SHRI. R VIJAYKUMAR, MEMBER (A).

- 1. Heard applicant Shri. Rup Ram Mohanlal Shankhala, who appeared in person, at length. Shri. R.R. Shetty, learned counsel for the respondents.
- 2. Applicant has filed a representation on 06.10.2018 (Page 482) setting out his grounds fixation of pay/pension and addressed to the Respondent No.1, Secretary Defence, and for which he has not yet received any reply. In the circumstances of the matter and considering the long period of service the applicant has engaged in, the Respondent No.1 Secretary Defence shall consider the representation of the applicant and pass orders within twelve weeks of receipt of this representation which has already been submitted by the applicant to Respondent No.4 and who is further directed to forward this representation immediately to the Respondent No.1 who shall thereafter consider the representation so received which special regard to the prayers may set out in MA No.4/2019 (Page 471) and then pass orders as described above.

- 3. At this stage, we make it clear that we are not passing any orders on the merits of the matter nor on the legal pleas of limitation etc.
- 4. In the circumstances, the OA is disposed of without any orders as to costs. MAs are also accordingly disposed of.

(R.N. Singh) Member (J)

(R. Vijaykumar) Member (A)

srp